

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No. 310/01384/2018

Dated Tuesday, the 29th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

V. Sivagurunathan
Akka Swamigal Govt., Middle School
Vaithikuppam
Puducherry 605 001. ... Applicant

By Advocate **M/s P. Suresh**

Vs

The Development Commissioner-cum-Secretary to
Government (Education) – cum-Disciplinary Authority
Chief Secretariat, Puducherry. ... Respondent

By Advocate **Mr. R. Syed Mustafa**

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, learned counsel for the applicant is not present. Learned counsel for the respondents is present and submits that he could not serve the copy of the reply on the applicant as nobody is appearing for the applicant. The counsel for the applicant was not present even on the previous hearing dates i.e. on 26.07.2019, 04.10.2019 and hence the matter was posted under the caption "For Dismissal" today . It seems that even though the matter is posted under the caption "For Dismissal", the counsel for the applicant is not present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default.

**(T.JACOB)
MEMBER (A)
AS**

29.10.2019

**(P.MADHAVAN)
MEMBER (J)**